

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 2306/2001

(6)

New Delhi, this the 11th day of February, 2002

HON'BLE SH. S.R.ADIGE, VICE CHAIRMAN (A)
HON'BLE SH. KULDIP SINGH, MEMBER (J)

Sh. Mahender Kumar Roll No.241660
S/o Sh. Bansi Dhar
R/o Vill & P.O.-Dosod, Tehsil-Behrur,
District Alwar, Rajasthan

(By Advocate: Sh. Sachin Chauhan)

Versus

1. Union of India
Through its Secretary,
Ministry of Home Affairs,
North Block, New Delhi.
2. Deputy Commissioner of Police,
2nd Bn., D.A.P.,
Model Town, Delhi.

(By Advocate: Sh. Harvir Singh)

ORDER (ORAL)

By Sh. S.R.Adige, Vice Chairman (A)

Heard both the sides.

2. We are fully satisfied that the applicant's claims are fully covered by the Tribunal's order dated 19.1.2001 in OA-1170/2000 Jagbir Singh vs. Lt. Governor Delhi and another which itself refers to Hon'ble Supreme Courts ruling in Excise Superintendent Malkapatanam vs. K.B.N.Visaheshwara Rao & others JT 1996 (9) SC 638. Under the circumstances, the OA succeeds and is allowed. The impugned show cause notice dated 27.4.2001 (Annexure A-1) and impugned order dated 26.4.2001 (Annexure A-2) are quashed and set aside, and respondents are directed to issue offer of appointment to the applicant to the post of Constable (Ex.) within 3 months from the date of receipt of a copy of this order.

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(2)

3. Applicant shall be entitled to consequential benefits accruing therefrom in accordance with rules, instructions and judicial pronouncements.

Kuldeep
(KULDIP SINGH)

Member (J)

S.R. Adige
(S.R. ADIGE)

Vice Chairman (A)

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